

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

T.A. 72/89 (OS.164/86)

Mahanth Ram.....Vs.....U.O.I (N.E.Rly)

28.11.91.

Hon'ble Justice K.Nath, V.C.
Hon'ble Mr. K.Bayya, A.M.

Case called. None of the parties is present. Notices were issued to both the parties by registered post on 08.10.90. They are presumed served. It appears that original Civil Suit which has given rise to this case was filed in the Court of the Sub-ordinate Judge, Siwan, Bihar in 1986 when this Bench had territorial jurisdiction over the State of Bihar as well; But ~~as~~ the order of transfer to the Court of Sub-Judge to this Tribunal was passed on 30.08.89 by which time, a Bench of this Tribunal at Patna had already been created. We think that it would be in the interest of both the parties to have the case heard and disposed of at Patna. Let the record be sent to Patna Bench of this Tribunal for further orders.

Sd/-

A.M.

Sd/-

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